

(ii) Notification G.S.R. No. 930, dated the 13th June, 1970, publishing the Central Excise (Tenth Amendment) Rules, 1970. [Placed in Library. See LT-3680/70].

NOTIFICATIONS UNDER THE GOVERNMENT SAVINGS CERTIFICATES ACT, 1959

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi), of the Ministry of Finance (Department of Economic Affairs), under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959: —

(i) Notification G.S.R. No. 442, dated the 14th March, 1970, publishing the Government Savings Certificates (Fixed Deposits) (Amendment) Rules, 1970.

(ii) Notification G.S.R. No. 443, dated the 14th March, 1970, publishing the Government Savings Certificates (Amendment) Rules, 1970.

[Placed in Library. See No. LT-3869/70 for (i) and (ii)]

NOTIFICATION UNDER THE INSURANCE ACT, 1938

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue, and Insurance) Notification S.O. No. 2248, dated the 29th June, 1970 (in English and Hindi) under sub-section (6) of section 101A of the Insurance Act, 1938. [Placed in Library. See No. LT-3870/70]

MESSAGES FROM THE LOK SABHA

I. THE COMPTROLLER AND AUDITOR-GENERAL'S (DUTIES, POWERS AND CONDITIONS OF SERVICE) BILL, 1969.

II. THE COMMISSIONS OF INQUIRY (AMENDMENT) BILL, 1969.

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

(I)

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 28th July, 1970, has adopted the following motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969: —

MOTION

"That this House do further extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto upto the first day of the second week of the next session."

(II) "I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 28th July, 1970, has adopted the following motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Commissions of Inquiry (Amendment) Bill, 1969: —

MOTION

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill to amend the Commissions of Inquiry Act, 1962, upto the first day of the next session."

MR. DEPUTY CHAIRMAN: Shri Varma.

SHRI NIREN GHOSH (West Bengal): Sir, I want to make a submission . . .